

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

**CP(IB)No.109/7/HDB/2020
AND
Cont. App (IBC) 10/2024 in IA (IBC) 1116/2023 & IA (IBC) 1325/2024 in
CP(IB)No.109/7/HDB/2020
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Syndicate Bank

...Financial Creditor

AND

Kranthi Edifice Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Cont. App (IBC) 10/2024 in IA (IBC) 1116/2023

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Ms Kalpana, Resolution professional present through Video Conference.

Learned counsel for the applicant shall explain how action under law tracks in this case.

Let the applicant file a three-page written submission. Matter adjourned to 14.08.2024.

IA (IBC) 1325/2024

This being an application to take on record the orders passed by Hon'ble High Court of Telangana in Writ Petition 33220/2023 dated 23.01.2024 till 20.06.2024.

The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)